

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH;
AT HYDERABAD.

D.A.No. 36 of 1990

Date of Order: 24-1-1990.

Between:-

D.P.Patnaik.

...Applicant.

a n d

Union of India represented by the Secretary,
Ministry of Information & Broadcasting, New Delhi. ✓

...Respondent.

FOR THE APPLICANT : Mr. Moharchand Nori, Advocate for
Mr. V. Suryanarayana, Advocate. ✓

FOR THE RESPONDENT : Mr. E. Madan Mohan Rao, Addl. CGSC. ✓

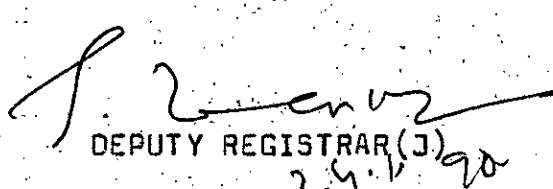
CONAM: THE HON'BLE MR. B. N. JAYASIMHA: VICE CHAIRMAN.

.....

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Admit. Notice to respondents for filing counter
before the Registrar within six weeks. Post before Registrar.

Interim orders granted on 18-1-90 will continue
till the disposal of the main case.


DEPUTY REGISTRAR (J)
24.1.90

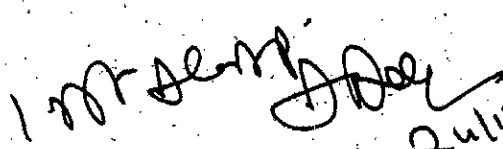
To:

1. The Secretary, (Union of India), Ministry of Information & Broadcasting, New Delhi.
2. One copy to Mr. V. Suryanarayana, Advocate, 40 M.I.C.H., Housing Board colony, Mehdiapatnam, Hyderabad-28.
3. One copy to Mr. E. Madan Mohan Rao, Addl. CGSC., CAT., Hyderabad.
4. One spare copy.

.....

KJ.




24/1/90

80
24/1/90

Draft by: Checked by: Approved by
D.R.(J)

Typed by: *[Signature]* Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

T/D

HON'BLE MR.B.N.JAYASIMHA: (V.C.)

AND

HON'BLE MR.D.SURYA RAO:MEMBER(JUDL)

AND

HON'BLE MR.D.K.CHAKRAVORTY:MEMBER:(A)

AND

HON'BLE MR.J.NARASIMHA MURTHY:MEMBER(J)

DATED:

ORDER/JUDGMENT

M.A./R.A./C.A./No. _____ in _____

T.A.No. _____

(W.P.No. _____)

O.A.No. 36/90 ✓

Admitted and Interim directions
issued.

Allowed.

Dismissed.

Disposed of with direction.

M.A. Ordered.

No order as to costs.

Sent to Xerox on:

Central Administrative Tribunal
DESPATCH
24 JAN 1990
HYDERABAD BENCH.

[Signature]
24/1/90